

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 316

IA-472/2024, IA-5126/2023, IA-5488/2023,

In

IB-741(ND)/2021

IN THE MATTER OF:

M/s. Hiveloop Capital Pvt Ltd.

.... Petitioner/Applicant

Vs.

M/s. Radiant Castings Pvtg Ltd.

.... Respondent

Order under Section 7 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 04.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS

HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI,

HON'BLE MEMBER (TECNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Respondent : Mr. Sandeep Bajaj, Mr. Vipul Jai, Ms. Varshika Rao
Advs.
For the Petitioner : Mr. Mandakini Singh, Ms. Ashina Mandla Adv.
For the Applicant : Ms. Chandni Sadana Mr. Ashok Kumar Singh, Mr.
Vikram Singh Baid, Ms. Saloni Singh, Mr. Asangha
Rai, Mr. Rajat Joshi, Kumar Chitranshav Adv.
For the RP : Mr. Adarsh Tripathi Adv.

ORDER

Due to paucity of time, the matter is adjourned to **16.07.2024.**

-sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Malik